

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12149/2024

[Arising out of impugned final judgment and order dated 01-05-2023 in SA No.838/2022 passed by the High Court of Judicature at Allahabad]

DIRECTOR OF EDUCATION & ORS.

Petitioner(s)

VERSUS

SHYAM BABU

Respondent(s)

(IA No. 117102/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 117104/2024 - EXEMPTION FROM FILING O.T., IA No. 155660/2024 - EXEMPTION FROM FILING O.T., IA No. 117100/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 155661/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Divyanshu Sahay, Adv.
Ms. Sakshi Kakkar, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv.
Mr. Kisalaya Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.
3. Interim order to continue till the pendency of the appeal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)